

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 3
(IB)-87(PB)/2019

IN THE MATTER OF:

M/s. Duke Sponge and Iron Pvt. Ltd.
Vs.

.... Applicant/petitioner

M/s. Laxmi Foils Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 11.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):- Mr. A.K. Vali, Mr. A.S Narang, Advs.
For the Respondent(s):- -

ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 29.01.2019.

Process dasti only.

List the matter on 29.01.2019.

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(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)